

(TO BE PUBLISHED IN PART I, SECTION 2 OF THE GAZETTE OF INDIA)

No. 7/14/2015-DRT
Government of India
Ministry of Finance
Department of Financial Services

.....

New Delhi-110001
Dated 10th October, 2016

NOTIFICATION

In exercise of the powers conferred by Section 9 read with Section 11 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993(51 of 1993), the Central Government hereby appoints Justice Tarun Kumar Kaushal, former Judge of M.P. High Court as Chairperson, Debts Recovery Appellate Tribunal, Chennai, for a period of five years with effect from 10th October, 2016 or till he attains the age of 65 years or until further orders whichever is the earliest.

(VVS Kharayat)
Under Secretary to the Govt. of India

To
The Manager
Govt. of India Press,
Faridabad – 121001,
HARYANA (with Hindi version)

Copy to:

1. Justice Tarun Kumar Kaushal(Retd.), Chairperson, Debts Recovery Appellate Tribunal, Chennai.
2. The Registrar cum PPS, High Court of Madhya Pradesh, Jabalpur.
3. The Registrar, Hon''ble High Court, Madras.
4. The Registrars, DRATs at Delhi, Mumbai, Chennai, Kolkata and Allahabad.
5. The Registrar of All DRTs
6. The Chief Executives of all Public Sector Banks
7. The Establishment Officer, Department of Personnel & Training, North Block, New Delhi w.e.t. DOP&T OM No.18/38/2016-EO(SM.II) dated 26.09.2016.
8. The Pay & Accounts Officer, Ministry of Finance, Dept. of Economic Affairs, National Savings Organization Building, Civil Lines, Nagpur.
9. P.S to MOS (E & FS)
10. All Officers/Sections in Department of Financial Services.
11. Guard File.